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Title: Reported attack on the Governor of Goa in Nagaland.

SHRI FRANCISCO COSME SARDINHA (MORMUGAO): Mr. Chairman, Sir, this is regarding ambush which took place when our Governor, Mr. S.C. Jamir was returning from Nagaland to Delhi. In fact, it was only through the intervention of divine providence that he was saved. It is both historically and politically a fact that until the formation of State of Nagaland, the Nagas were saying that they were not Indians and that they belong to Nagaland. It is only

* Not recorded

through the intervention of few leaders like Shri S.C. Jamir that Nagas have joined the Indian Union. It is not the first time that they tried to kill Mr. Jamir. They tried to kill him three-four times earlier also but up till now, the God has kept him alive. They tried to kill him in 1990, 1991 and 1999. When he went last time on 25th September, 2000, the NSCN-IM Group went to the extent of issuing a fatwa against Shri Jamir's social interaction and his entry into Nagaland.[\[R84\]](#)

20.00 hrs.

This is not the first time. Shri Jamir has been barred from entering the State of Nagaland by an insurgent group. The silence of the State Government as well as the Central Government in the matter raises some important constitutional implications. Shri Jamir is a Constitutional Head. He is the representative of the hon. President of India. Can a representative of the hon. President of India, or for that matter any *bona fide* citizen of a country be barred from entering any territory that too by an insurgent group?

On November 24, the convoy of the hon. Governor was ambushed. Explosives went off a few feet away from his car as his convoy passed by. This was followed by a fusillade of gunfire from above the road. A few two inch motors also exploded near his vehicle, but miraculously two motors which landed very near to his car did not explode. The silence of the State Government and the Central Government in the matter is sending shivers up the spine of the nationalist people of this country. It is not only an attack on Shri S.C. Jamir, but it is an attack on the Constitutional position that he holds. It is therefore an attack on the Constitution of India. I would like to draw the attention of the hon. Home Minister to see that Shri Jamir is safe in this country.

MR. CHAIRMAN : With the consent of the House I am extending the time by another 10 minutes.